GOVERNMENT OF INDIA FINANCE LOK SABHA

STARRED QUESTION NO:197
ANSWERED ON:06.08.2010
AUDIT OF JOINT VENTURES
Joshi Dr. Murli Manohar;Singh Shri Rajiv Ranjan (Lalan)

Will the Minister of FINANCE be pleased to state:

- (a) whether the income and expenditure accounts of the projects under the joint ventures of the public and the private sector are subjected to audit by the Comptroller and Auditor General of India(C&AG);
- (b) if not, the reasons therefor;
- (c) whether the Government proposes to bring such entities within the ambit of C & AG; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE)

(a), (b), (c) and (d): A statement is placed in the Table of the House.

Statement referred to in reply to part (a) to (&) of Lok Sabha Starred Question No. tabled by Shri Rajiv Ranjan Singh Alias Lalan Singh and Dr. Murli Manohar Joshi for answer on Friday, August 6,2010 regarding `Audit of Joint Ventures`

- (a): Yes, Madam. The income and expenditure accounts of projects under the joint ventures of the public and the private sector are subject to audit by the Comptroller and Auditor General of India under section 14 and 20 of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act 1971.
- (b): Does not arise.
- (c) & (d): A revised draft bill seeking to replace the existing Comptroller and Auditor General1 (Duties, Powers and Conditions of Service) Act, 1971 is under consideration. The proposals in the draft bill include, interalia, provision for expanded powers of Comptroller and Auditor General of India with respect to audit of income and expenditure accounts of projects under the joint venture of the public and the private sector.